

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:5014

ANSWERED ON:25.04.2013

PERFORMANCE UNDER MGNREGS

Adhalrao Patil Shri Shivaji;Dhruvanarayana Shri R. ;Saroj Shri Tufani;Siricilla Shri Rajaiah

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Union Government proposes to make it compulsory to each State and UTs to submit performance report in regard to utilisation of funds released under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS);
- (b) if so, the details thereof;
- (c) the measures taken by the Union Government to improve the performance in States and UTs where under-utilisation of funds has been reported;
- (d) the names of the States where the achievements under the Scheme are below the average;
- (e) whether the Government has instructed all the States to gear up the Panchayati Raj institutions for implementing the MGNREGS effectively; and
- (f) if so, the details thereof and the response received from each State and UTs so far in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

(a)&(b): The States/UTs are required to submit periodically Utilisation Certificates (UCs) including financial performance and physical progress of works undertaken under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA). Based on the UCs, Labour projection and past performance, funds are released to the States/UTs.

(c)&(d): MGNREGA is a demand driven wage employment programme under which no State-wise targets are fixed. The implementation of the MGNREGA is done by the State Governments in accordance with the Schemes formulated by them as per the provisions of the Act and it is for the concerned State Governments to devise procedures and measures for effective implementation of the Scheme.

(e)&(f): An important goal of MGNREGA is to deepen democracy at the grassroots and bring about greater transparency, responsiveness and accountability in local governance. MGNREGA provides a powerful legal entitlement and opportunity to realize the objectives of the 73rd Amendment of the Constitution. Section 16(1) of MGNREG Act provides that Gram Panchayats shall be responsible for identification of projects in the Gram Panchayat area to be taken up under the scheme as per the recommendations of the Gram Sabha and Ward Sabhas and for executing and supervising such works. Section 13(1) of MGNREGA provides that the Panchayats at district, intermediate and village levels shall be the principal authorities for planning and implementation of the schemes made under the Act. States/UTs are bound by these provisions of the MGNREG Act.